

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-I": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI K NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 159/Del/2019
Asstt. Year : 2015-16

Rohit Gupta (HUF), C-6, Brahma Apartments, Plot No. 7, Sector-7, Dwarka, New Delhi- 110 075 PAN AAHHR0545L	Vs.	ITO, Ward-43(5) New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Girish Agarwal, Advocate
Department by :	Shri Vijay Kumar Kataria, Sr. DR
Date of Hearing	22.03.2021
Date of pronouncement	22.03.2021

ORDER

PER K NARASIMHA CHARY, JM

This appeal filed by the assessee is directed against the order dated 07.12.2018 passed by the Ld. CIT(A)- 20 New Delhi relating to assessment year 2015-16.

2. The Ld. Counsel for the assessee, vide application dated 19.3.2021 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.
3. Learned Sr. DR has no objection for withdrawal of the appeal.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 22nd March, 2021.**

sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

sd/-

**(K NARASIMHA CHARY)
JUDICIAL MEMBER**

Dated: 22/03/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)

5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi